

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI.**

**ORIGINAL APPLICATION NO. 26 of 2016 (SZ)
&
M.A No.103 OF 2017**

1. Disha-A Life School and
P.K.D. College of Education
Rep. by its Correspondent,
Kullkapalayam village,
Achipatti Post, Pollachi and Ors.

...Applicants

Vs

1. The State of Tamil Nadu,
Rep. by its Director,
Department of Environment & Forest,
Fort St. George, Chennai and Ors.

...Respondents

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**Filed by
Thiru. C. Kasirajan,
Advocate, Chennai**

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**REPORT FILED ON BEHALF OF THE 2nd & 3rd RESPONDENTS -
TAMIL NADU POLLUTION CONTROL BOARD**

I, R.Rajamanickam, S/o. P.M.Ramasamy, Hindu, aged about 57 years, having my office at No. 76, Mount Salai, Guindy, Chennai - 600032, do hereby solemnly affirm and sincerely state as follows:

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing the status Report on behalf of the 2nd & 3rd Respondents Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that the Hon'ble National Green Tribunal (Southern Zone) in its order dated 12.07.2021, has directed ineralia as follows:

Para 8:“ The Tamil Nadu Pollution Control board is directed to consider the affidavit filed by the applicant as mentioned above and then,


JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No. 76, MOUNT SALAI, CHENNAI-600 032

conduct further inspection and submit a further status report and also submit the progress of the action taken by them.

“ Para 13: The Tamil Nadu Pollution Control Board is directed to file further report as directed on or before 30.07.2021 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules, after serving the [11] copy to the other side in advance, so that, they can file their objection (if any) to the same without further delay.

Present Status of M/s. Unicast Alloys Private Ltd:

3. It is respectfully submitted that, the unit of M/s. Unicast Alloys Private Ltd was inspected again by the officials of TNPCB, Coimbatore (South) on 17.04.2021 and the following were observed:

- i. The western side of the shot blasting, fettling section shed is facing school premises and operation of the fettling section was found causing fugitive emission and affecting nearby school premises.
- ii. The unit has installed additional grinding machineries in the fettling section and not provided the required Air Pollution Control measures for the control of process emissions and the same were in operation without approval of the TNPC Board.
- iii. The unit has not provided required Air Pollution Control measures for the Knock Out section.


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NO. 10, MOUNT ROAD, CHENNAI-600 002

- iv. The conveyors in the sand plant was not covered which also leads to the fugitive emissions.
- v. The unit has not provided required Air Pollution Control measures for the sand plant final rejects except a closed shed with openings which also leads to fugitive emissions.
- vi. The furnace slag was dumped inside the premises in a haphazard manner.
- vii. The Parambikulam – Aliyar Branch Canal (PAP Branch Canal) crossing the unit's premises were dumped with hazardous waste chemicals such as paint drums, plastic waste etc., and due to dumping the canal was blocked.
- viii. The unit was also found dumped the paint sludge in open land along with the waste mould sand.
- ix. The unit has installed additional 13 number of CNC machines in the same premises (machining division) without the consent of the Board.
- x. The unit has not obtained hazardous waste authorization for handling of wastes such as Used / Spent Oil (5.1), Wastes or Residues Containing Oil (5.2), Waste Cutting Oils (5.3), Process Wastes, Residues and Sludge's (21.1) and Exhaust Air or Gas Cleaning Residue (35.1).
- xi. The unit has not complied with the recommendations submitted by TNPCB before the Hon'ble National Green Tribunal in O.A No.26 of 2016, which are detailed below


9/11/2021

Status of compliance of recommendations made by TNPCB

S. No.	Recommendations	Compliance status during inspection on 17.04.2021
1.	The unit shall relocate the shot Blasting and the Fettling section either outside the premises in some other locations or on the eastern side within the premises where the vacant land exists	Not complied.
2.	After relocation of the existing shot Blasting and Fettling Section, the area shall be used as buffer zone and shall also develop thick canopy of green belt within 4 th respondent unit premises adjacent to the compound wall of the school premises which will act as a barrier for air pollution.	Not complied.
4a.	The unit shall stop the shot blasting and fettling operations in the existing location instead shall do the shot blasting and fettling operations in the Unit's sister concern i.e. unit of M/s Hitech Die Cast Private limited (or) outside the unit's premises in some other location by giving job work through outside vendors.	Not complied.
3.	The unit shall either completely reuse the dumped waste mould sand within the premises or dispose it to the Common Waste Mould Sand Reclamation unit M/s. Ammarun Enviro Guard Industries, Annur Taluk or for other beneficial uses.	Not complied.
4b.	The unit shall forthwith stop storing the fresh sand adjacent to the boundary of the school premises.	Complied.
4c.	The unit shall raise the remaining length of the compound wall with steel gladding facing the school premises (unit's western boundary wall) as done in the other portion of same compound wall.	Complied.
4d.	Internal roads shall be wetted repeatedly so as to mitigate the fugitive emissions during vehicle movements inside the premises.	Not Complied.
4e.	The unit shall ensure that the mist spray arrangements provided should be interlocked / automated to suppress	Not Complied.

R. Rajan
9/11/21

	the fugitive emissions during vehicle movement.	
5.	The unit shall conduct the ambient air quality / ambient noise level / stack monitoring in the unit and in the school premises every month and furnish the report to the Board	Not complied.
6.	The unit shall convert the venturi wet scrubber system with stack arrangement for the induction furnace to the dry/cassette filter as an advanced technology	Not complied.
7.	The unit shall provide the adequate air pollution control measures for the metal pouring bay as a further improvement measures.	Not complied

4. It is respectfully submitted that the unit has furnished its reply letter dated 13.03.2021 for the show cause notice dated 06.03.2021 which is not satisfactory and further during the surprise inspection on 17.04.2021, so far the unit has not complied all, except 4b & 4c of the recommendations as stated above in the show cause notice dated 06.03.2021 and also not furnished any time schedule for complying the recommendations.

5. It is respectfully submitted that, in view of the above directions for closure and disconnection of power supply was issued to the unit of M/s. Unicast Alloys Private Limited under Section 31A of Air (Prevention and Control of Pollution) Act, 1981 as amended was issued to unit vide Proceeding dt:27.07.2021. Based on the closure order and disconnection order issued, the TANGEDCO has disconnected the power supply on 28.07.2021.

6. It is respectfully submitted that for the above closure order, the unit has preferred appeal before the Hon'ble Appellate Authority. The Hon'ble Appellate Authority in its order dated: 04.08.2021 in Appeal


 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No. 70, NGINJI DALAI, CHENNAI 600 002

No.71 & 72 of 2021 have issued stay order and directed the TNPCB to pass suitable order of revocation of closure order and restoration of electricity.

Present Status of M/s. Hitech Die Cast Private Private Ltd:

7. It is respectfully submitted that, the unit was inspected again by the officials of TNPCB, Coimbatore (South) on 17.04.2021 and the following were observed:

- i. The unit has not furnished details of the collection, storage and disposal of solar evaporation pan residue / sludge. Further it was observed during inspection a tanker vehicle was kept ready with flexible hoses for the disposal of solar evaporation residue outside the premises without the authorization of the Board.
- ii. The unit has installed additional grinding machineries in the fettling section and not provided the required Air Pollution Control measures for the control of process emissions and the same were in operation without approval of the TNPC Board.
- iii. The unit has not provided required Air Pollution Control measures for the Knock Out section.
- iv. The conveyors in the sand plant was not covered which also leads to the fugitive emissions.
- v. The unit has not provided required Air Pollution Control measures for the sand plant final rejects except a closed shed with openings which also leads to fugitive emissions.


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TAMIL NADU POLLUTION CONTROL BOARD
No. 76, MOUNT SAI AL, CHENNAI-600 032

vi. The unit has installed a core shooting machine in its premises without the consent of TNPCB.

vii. The unit has not obtained hazardous waste authorization for handling of wastes such as Used / Spent Oil (5.1), Wastes or Residues Containing Oil (5.2), Process Wastes, Residues and Sludges (21.1) and Exhaust Air or Gas Cleaning Residue (35.1).

viii. The unit has not complied with the recommendations submitted by TNPCB before the Hon'ble National Green Tribunal in O.A No.26 of 2016, which are detailed below

Status of compliance of recommendations made by TNPCB

S. No.	Recommendations	Compliance status during inspection on 17.04.2021
1.	The 5 th respondent unit of M/s Hitech Die Cast Private Limited is located behind the 4th respondent unit of M/s Unicast Alloys Private Limited which itself acts as an barrier.	No remarks
2.	The unit shall operate and maintain the air pollution control measures continuously and efficiently and also conduct the ambient air quality/ambient noise level/stack monitoring in the unit and in the school premises every month and furnish the report to the Board	Not complied.
3.	The unit shall either completely reuse the dumped waste mould sand within the premises or dispose it to the Common Waste Mould Sand Reclamation unit M/s. Ammarun Enviro Guard Industries, Annur Taluk or for other beneficial uses	Not complied.
4.	The unit shall convert the venturi wet scrubber system with stack arrangement for the induction	Not complied.

	furnace to the dry/cassette filter as an advanced technology	
5.	The unit shall provide the adequate air pollution control measures for the metal pouring bay as a further improvement measures.	Not complied.

8. It is respectfully submitted that the unit has furnished its reply letter dated 13.03.2021 for the show cause notice dated 06.03.2021 which is not satisfactory and further during the surprise inspection on 17.04.2021, so far the unit has not compiled the recommendations as stated above in the show cause notice dated 06.03.2021 and also not furnished any time schedule for complying the recommendations.

9. It is respectfully submitted that, in view of above directions for closure and disconnection of power supply was issued to the unit of M/s.Hitech Die Cast Private Limited under Section 31A of Air (Prevention and Control of Pollution) Act, 1981 as amended was issued to the unit vide proceeding dt: 27.07.2021.

10. It is respectfully submitted that, based on the Board's closure direction and disconnection of power supply, the TANGEDCO power supply has been disconnected on 28.07.2021.

11. It is respectfully submitted that for the above closure order, the unit has preferred appeal before the Hon'ble Appellate Authority. The Hon'ble Appellate Authority in its order dated 04.08.2021 in Appeal No. 69 & 70

of 2021 have issued stay order and directed the TNPCB to pass suitable order of revocation of closure and restoration of electricity.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such order as it may deem fit and proper in this case and thus render justice.


9/8/2021
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No. 76, MOUNT SALAI, CHENNAI-600 032

BEFORE ME

VERIFICATION

I, R.Rajamanickam, S/o. P.M. Ramasamy working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, do hereby verify that the contents of above report are true to the best of my knowledge through records.

Verified at Chennai on this 9th day of August, 2021.

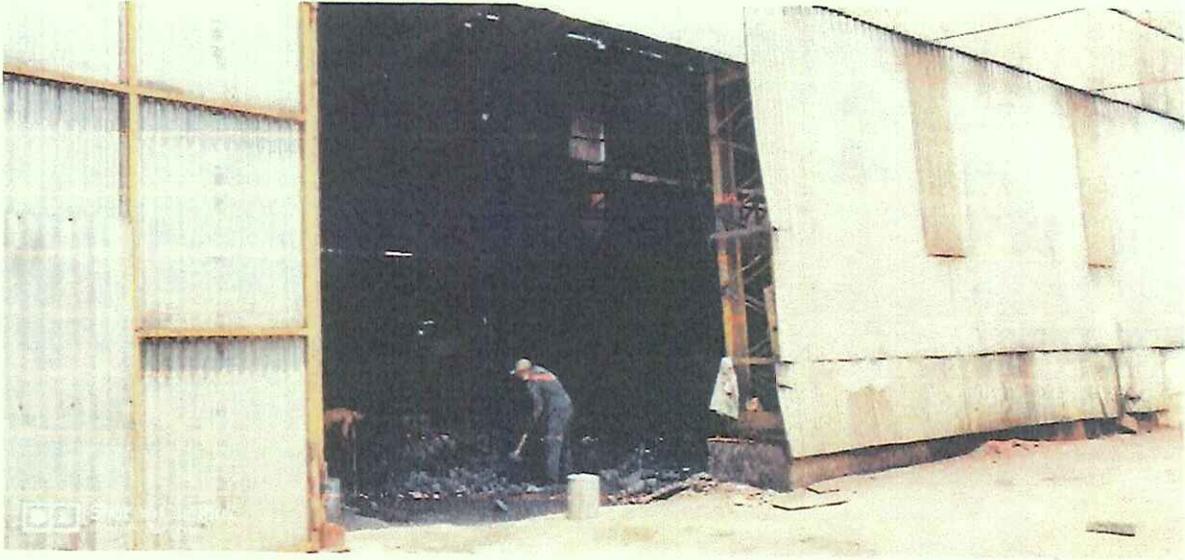

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JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No. 76, MOUNT SALAI, CHENNAI-600 032



ANNEXURE

PHOTOS - M/s UNICAST ALLOYS PVT LTD

SHOT BLASTING SECTION DOOR WAS OPEN DURING OPERATION



KNOCK OUT SECTION WITHOUT APC MEASURES

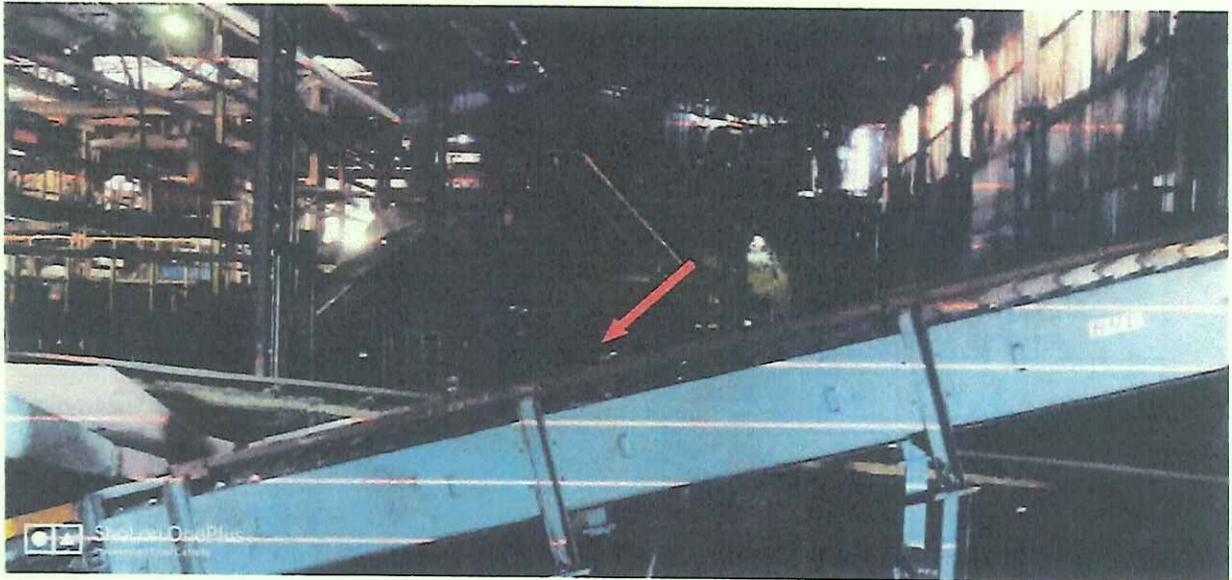




INTERNAL ROADS NOT WETTED AND WATER SPRINKLER ARRANGEMENTS NOT IN OPERATION

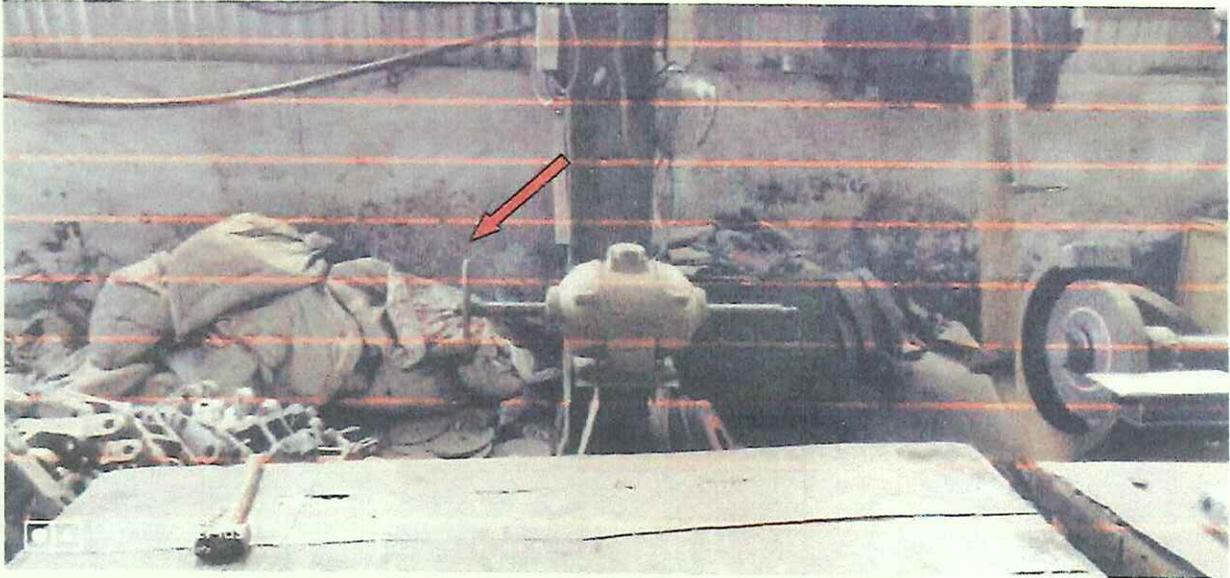


SAND PLANT CONVEYORS NOT COVERED





ADDITIONAL GRINDING MACHINES INSTALLED WITHOUT APC MEASURES

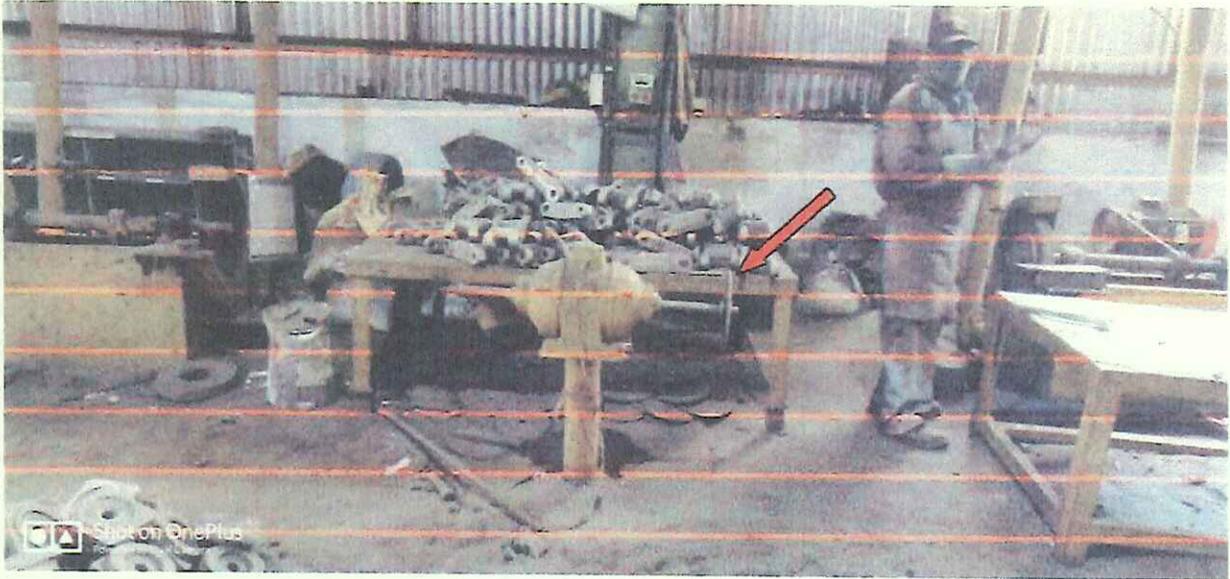


ADDITIONAL GRINDING MACHINES INSTALLED WITHOUT APC MEASURES





ADDITIONAL GRINDING MACHINES INSTALLED WITHOUT APC MEASURES



ADDITIONAL CNC MACHINES WITHOUT CONSENT OF THE BOARD

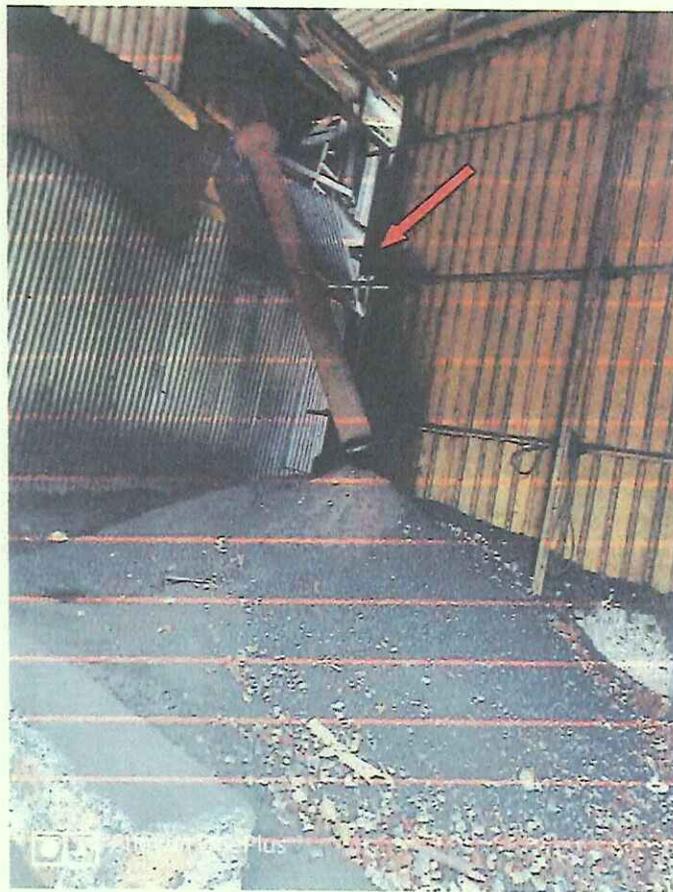




PAINTING OPERATION SLUDGE IS DUMPED WITH WASTE MOULD SAND



SAND PLANT FINAL REJECTS WITHOUT APC MEASURES EXCEPT SHED WITH OPENINGS





PAP BRANCH CANAL CROSSING THE UNIT PREMISES DUMPED WITH HAZARDOUS WASTE LIKE PAINT DRUMS AND OTHER WASTE (CANAL IN BLOCKED CONDITION)



FURNACE SLAG DUMPED IN HAPHAZARD MANNER





PAINT SLUDGE AND OTHER WASTE DISPOSED BACKSIDE OF THE UNIT NEAR WASTE MOULD SAND DUMPING AREA (SOUTHERN SIDE)



PAINT SLUDGE DUMPED ON OPEN LAND ALONG WITH FINAL WASTE MOULD SAND





PAINT SLUDGE DUMPED ON OPEN LAND ALONG WITH FINAL WASTE MOULD SAND

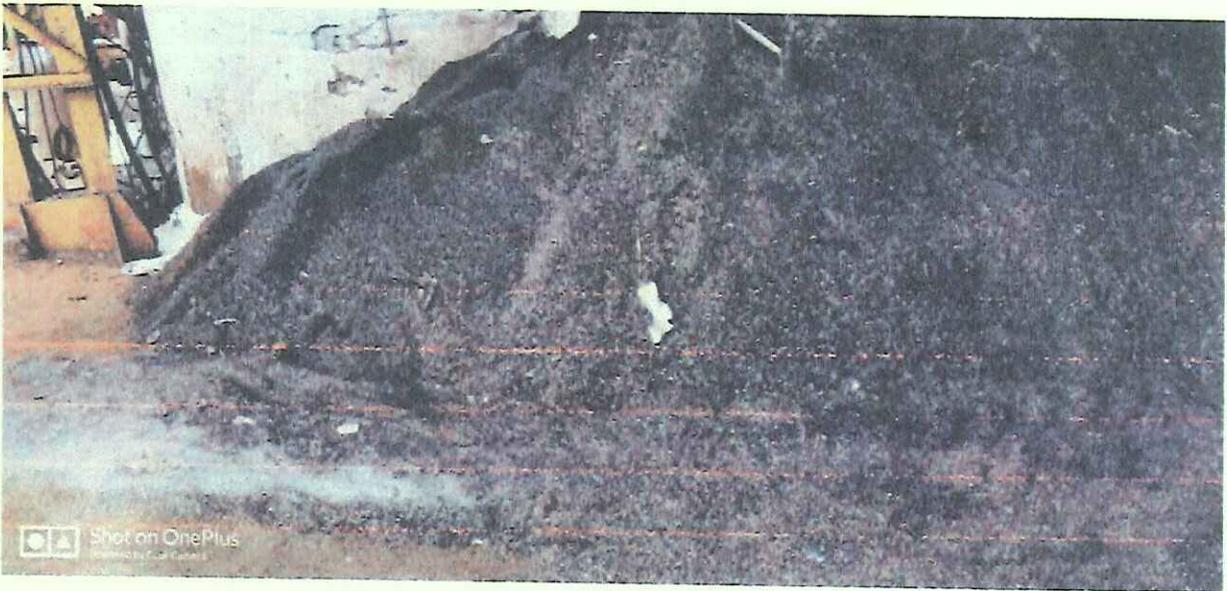


RESIDUAL COOLANT OIL SPILLAGE

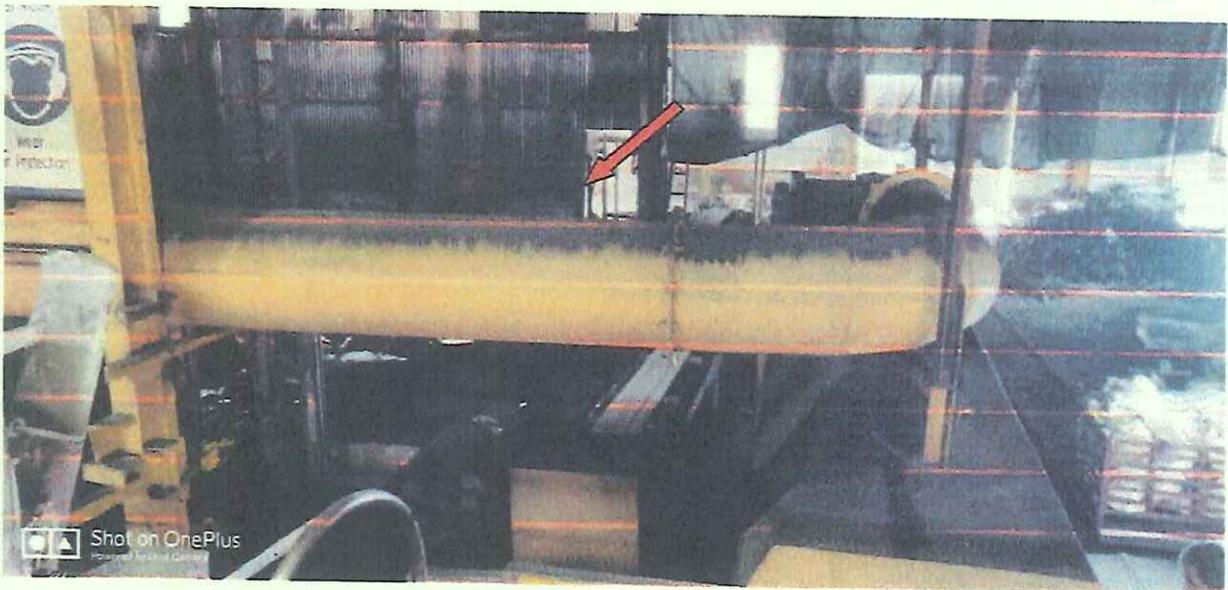




OILY CNC MACHINE BURR USED AS RAW MATERIAL LEADS TO INCREASED EMISSIONS



DEPOSITS OF FOUNDRY SAND DUST PARTICLES ON ALL EQUIPMENTS DUE TO FUGITIVE EMISSIONS IN METAL POURING BAY INCLUDING SAND PLANT AREA



[Handwritten signature]

**District Environmental Engineer
Tamilnadu Pollution Control Board
Coimbatore South**

[Handwritten date: 24/7/2024]



ANNEXURE

**PHOTOS – M/s HITECH DIE CAST PVT LTD
SOLID WASTE DUMPED OUTSIDE THE COMPOUND WALL INTO ADJACENT
AGRICULTURAL LANDS IN HAPHAZARD MANNER**





SOLID WASTE DUMPED OUTSIDE THE COMPOUND WALL INTO ADJACENT AGRICULTURAL LANDS IN HAPHAZARD MANNER



SOLID WASTE DUMPED OUTSIDE THE COMPOUND WALL INTO ADJACENT AGRICULTURAL LANDS IN HAPHAZARD MANNER





PROCESS CHEMICALS SPILLAGE AND STORED IN HAPHAZARD MANNER



PROCESS CHEMICALS SPILLAGE AND STORED IN HAPHAZARD MANNER





CORE SHOOTING MACHINE WITHOUT CONSENT OF THE BOARD

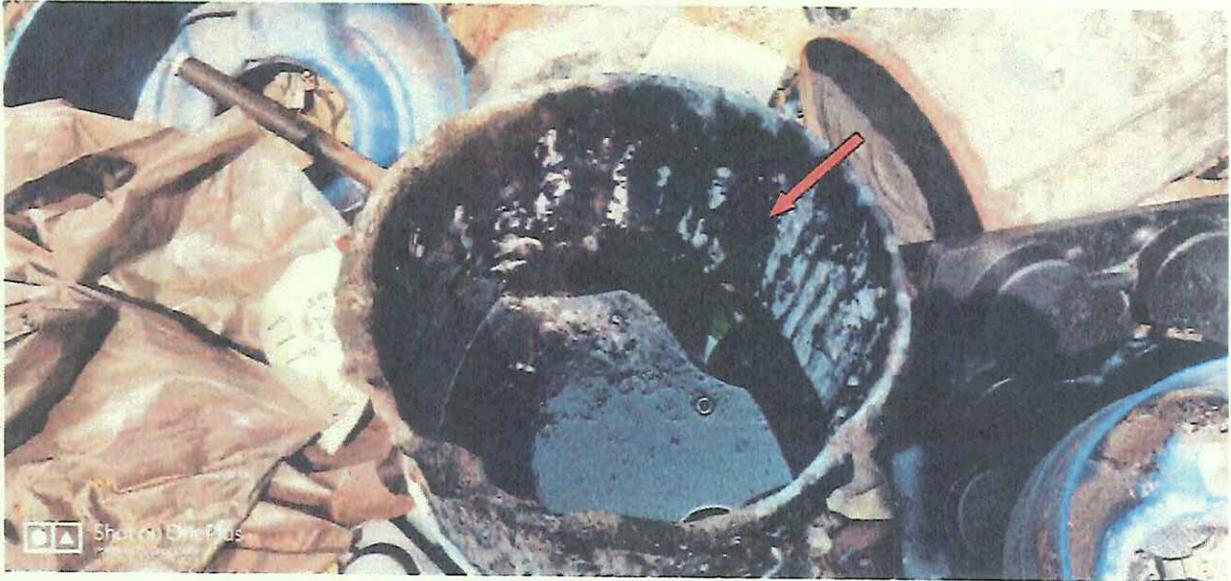


EMPTY CHEMICAL DRUMS AND BARRELS DISCARDED IN A HAPHAZARD MANNER





**HAZARDOUS WASTE (WASTE/USED OIL & OTHER WASTE) DUMPED IN OPEN AREA
IN HAPHAZARD MANNER**



**SHOT BLASTING MACHINE APC SUCTION BLOWER NOT UNDER WORKING
CONDITION**





SHOT BLASTING MACHINE



ADDITIONAL GRINDING MACHINES INSTALLED WITHOUT APC MEASURES





ADDITIONAL GRINDING MACHINES INSTALLED WITHOUT APC MEASURES



ADDITIONAL GRINDING MACHINES INSTALLED WITHOUT APC MEASURES





ADDITIONAL GRINDING MACHINES INSTALLED WITHOUT APC MEASURES

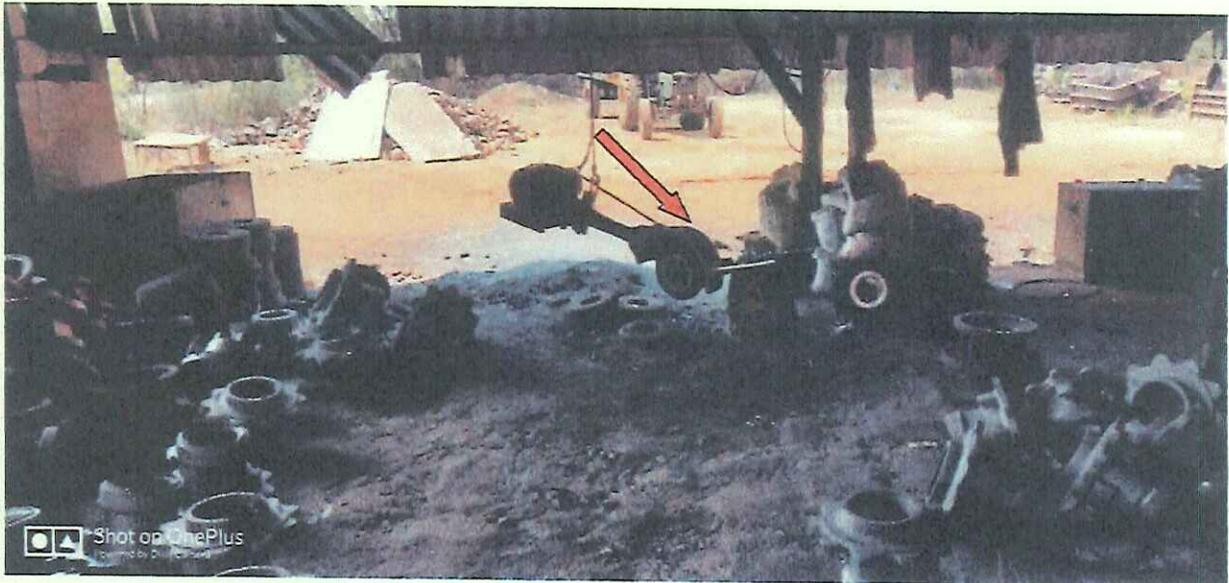


ADDITIONAL GRINDING MACHINES INSTALLED WITHOUT APC MEASURES





ADDITIONAL GRINDING MACHINES INSTALLED WITHOUT APC MEASURES



KNOCK OUT SECTION WITHOUT ANY APC MEASURES





SAND PLANT FINAL REJECTS WITHOUT APC MEASURES



VEHICLE KEPT READY FOR OUTSIDE ILLEGAL DISPOSAL OF SEP RESIDUE WITHOUT AUTHORIZATION OF THE BOARD





FLEXIBLE HOSES KEPT READY FOR OUTSIDE ILLEGAL DISPOSAL OF SEP RESIDUE



PAINTING OPERATION SLUDGE IS DUMPED WITH WASTE MOULD SAND



District Environmental Engineer
Tamilnadu Pollution Control Board
Coimbatore South

20/09/2021

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.

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**REPORT FILED ON BEHALF OF THE
2ND AND 3RD RESPONDENTS-
TAMIL NADU POLLUTION CONTROL
BOARD,(SZ).**

Advocate for Respondent: TNPCB
Thiru. Kasirajan
Advocate, Chennai.

Date: 09.08.2021

Date of Hearing: 10.08.2021